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# **RAJYA SABHA**

Tuesday, the 14th May, 1974,'the 24th Vaisakha 1896 (Saka)

Papers laid

The House met at eleven of the clock, Mr. Chairman in the Chair.

PAPERS LAID ON THE TABLE

## I. Annual Report and Accounts (1972-73) of the Gujarat Agro-Industries Corporation Limited, Ahmedabad and related Papers

# II. Annual Report and Accounts (1971-72) of the Tamilnadu Agro-Industries corporation limited, Madras and related Papers

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COM-PANY AFFAIRS (SHRI NITI RAJ SINGH CHAUDHURY): Sir, on behalf of Shri Annasaheb P. Shinde, I beg to lay on the Table:

I. A copy (each in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

h Annual Report and Accounts of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1972-73, together with the Auditor's Report on the Accounts. [Placed in Library. See No. LT-706I/74]

(ii) Sixth Annual Report and Accounts of the Tamilnadu Agro-Industries Corporation Limited, Madras, for the year 1971-72, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-7062/74]

It. A statement (in English and Hindi) giving reasons for the delay in laying the Report mentioned at (ii) above on the Table. [Placed in Library. See No. LT.-7062/74]

#### ANNOUNCEMENT RE PANNEL OF VICE-CHAIRMEN

MR. CHAIRMAN: I have to make an announcement. I have to inform Members

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that I have nominated the following Members to the Panel of Vice-Chairmen:

on the table

- 1. Shri Bipinpal Das
- 2. Shri Jagdish Prasad Mathur
- 3. Shrimati Purabi Mukhopadhyay
- 4. Shri Yogendra Sharma.

I have also made nominations to the other committees. It will be notified in the bulletin today.

#### THE CENTRAL AND OTHER SOCIETIES (REGULATION) BILL, 1974

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COM-PANY AFFAIRS (SHRI NITI RAJ SINGH CHAUDHURY): Sir, with your permission, I beg to move for leave to introduce a Bill to provide for the incorporation, regulation and winding up of Central Societies and declared Central Societies and regulation of aided Union territory societies and amalgamation of Central societies or aided Union territory societies with similar societies and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted,

SHRI NITI RAJ SINGH CHAUDHURY: Sir, I introduce the Bill.

#### PRESENTATION OF PETITION RE RECOGNITION OF UNQUALIFIED PRACTITIONERS OF MODERN SYSTEM OF MEDICINE

SHRI JAGAN NATH BHARDWAJ (Himachal Pradesh): Sir, I beg to present a petition signed by Dr. R.K. Bhardwaj, President, the Private Medical Practitioners' Association of India (Registered), Delhi, praying for the recognition of unqualified practitioners of modern system of medicine.

## REFERENCE TO INCIDENCE OF SMALLPOX IN BIHAR

DR. RAMKRIPAL SINHA (Bihar): Mr. Chairman, Sir, I would like to draw the attention of the Government towards the wide-spread incidence of smallpox epidemic in Bihar. It has already taken a toll of about 10.000 lives. We had the National Small-pot Eradication Programme started in 1962. But this National Smallpox Eradication Programme needs reinvigoration. In 1950, there

# [Dr. Ramkrjpal Sinha]

Re arrests in

were 1,57,000 cases and there were 41,000 deaths. In 1971, we had 15,000 cases and 2,800 deaths. After 1972, there is a rising trend in our country. In 1972, there were 27,400 cases of smallpox and 5,457 deaths. In 1973, there were 77,000 cases. Out of these cases, 14,000 persons died. But this year, only in Bihar, 10,000 persons have died during the last few months or two or three months because of this epidemic. The Government report says that they have 4 centres of smallpox vaccine in the country. They are in Hyderabad, in Tamil Nadu, in Patwada-nagar, Uttar Pradesh and Vaccine Institute in Belgaum, Karnataka, The report also says that the eastern zone of the country- Madhya Pradesh, Bihar, West Bengal and Uttar Pradesh are very much prone to this epidemic of smaHpox.

And, Sir, I am very much surprised that in Bihar and West Bengal they have not set up any vaccine centre, particularly for pre-dried vaccines. My suggestion to the Government is that they should make a provision for setting up a pre-dried vaccine centre in Bihar because both Bihar and West Bengal suffer from this epidemic, and something must be urgently done to eradicate this epidemic which has a rising trend in the last two years. Then, Sir, a massive vaccination campaign must be taken out in Bihar because 10,000 deaths have occurred recently. And the main cause of this disease, particularly in Bihar, is the lack of pure drinking water in villages and slum areas. The Government have totally failed to provide drinking water in the slums of the urban areas and in the villages. Our people have to draw water from two to three miles away; it is dirty water and they are prone to this disease. Therefore, Sir, through you, I would like to draw the attention of the Government to these three things: They must set up a vaccine centre in Bihar where pre-dried vaccines can be produced, there must be a massive vaccination campaign, and there should be drinking water provision immediately if we want to contain this disease or epidemic from spreading to other States.

### REFERENCE TO ALLEGED INDISCRI-MINATE ARRESTS IN KISHANGANJ-SADAR BAZAR AREA OF DELHI

SHRI BHUPESH GUPTA ('West Bengal): Sir, you are aware that communal disturbances

took place in the Kishanganj-Sadar Bazar area on May 5. Now, Sir, the situation is rather bad. There is a complete sense of insecurity among the members of the minority community living in that area. 100 Muslims have been arrested most indiscriminately. And these include young boys between the ages of 14 and 18 and also old people in the age group of 65-70 and even older people. Sir, among the arrested are people who have suffered injuries-some of them have been arrested after they were discharged from the hospital. I have also information, and I verified it that in some cases the entire male members of the families have been arrested. I give you the example of the family of Hakim Khali-lur Rahman. All the male membres of the family have been taken into custody. Sir, this is demoralizing the people there and creating a lot of apprehension and fear among them. . There are 34 people who have been charged with murder. 32 of them belong to the minority community. Recently, the Police has been in search of one Abdul Rashid and his son Raunag. What they have done is that they went to some village and arrested five female members of that family-sister of Abdul Rashid, wife of Abdul Rashid, daughter of Abdul Rashid. wife of Raunaq, and another female member of the family. They have been brought in. Such things are happening. Naturally, the minority community is very much exercised over it. They are not saying that the culprits should not be punished whether they are from the majority community or the minority community. But the arrests have taken place indiscriminately and arc still going on. I understand that Mr. Pyara Singh, Station House Officer of Sadar Bazar Police Station and the Crime Branch are directly responsible for the arrests being made indiscriminately against these people. The homes are being raided. And it does seem that some officials are trying to make money by arresting the members of the minority community. And this is most objectionable. I am surprised that nothing is being done. Yet, Sir, I have information that the Home Minister was supplied with the names of at least four or five people of that area who have used rifles, and belonging to the majority community. These are goondas and not one of them has been arrested by the Government up to now. The names are with the Prime Minister and the Home Minister.